

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH
COURT III

6. I.A. 3607/2024

In

C.P. (IB)/1673(MB)2017

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **12.07.2024**

NAME OF THE PARTIES: M.S. Enterprises

VS

Oren Kitchen Appliance Pvt Ltd

Appearance

For Liquidator : Adv. Aakash Sinha i/b SD Israni Law Chambers for
the Liquidator.

For Respondent :

SECTION 9 OF THE IBC, 2016

ORDER

Hearing Through: Virtually and Physical (Hybrid) Mode

I.A. 3607/2024

This is an Application filed by the liquidator placing on record 5th quarterly progress report for the quarter ending 31.12.2022. It is submitted that the dissolution application was filed in the year 2022 vide I.A. No. 3802 of 2022. However, the said application has been withdrawn two weeks back, necessitating filing of the progress reports.

It is further submitted that the dissolution application was withdrawn as the Secured Creditor had relinquished the security which he could not sell. Now

the liquidator has sold the property and consideration is to be distributed in accordance with Section 53 of Insolvency and Bankruptcy Code.

Heard the counsel and accordingly, the report is taken on record. As no further orders are required, I.A. **allowed** and stands **disposed of**.

Sd/-
CHARANJEET SINGH GULATI
Member (Technical)
---Saharukh---

Sd/-
LAKSHMI GURUNG
Member (Judicial)